

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A.No.1979/99  
M.A.No.1933/99

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J)  
Hon'ble Smt. Shanta Shastray, Member(A)

New Delhi, this the 26th day of April, 2000

1. Akhtar Ali Farooqui  
D.C.P. Anti Corruption  
Behind Old Secretariat  
Delhi.
2. B.S.Bola  
D.C.P., Xth Battalion  
Police Lines, Pitampura  
New Delhi.
3. Dinesh Kumar Bhatt  
D.C.P. P&L  
Old Police Lines  
Delhi.
4. Mahabir Singh  
Addl. DCP Security  
Vinay Marg  
New Delhi.
5. Naresh Kumar  
D.C.P., IIInd Battalion  
Vikas Puri  
New Delhi.
6. D.P.Verma  
D.C.P. Supreme Court (Security)  
New Delhi.
7. Raj Kumar Sharma  
D.C.P. Rashtrapati Bhawan  
New Delhi.
8. Darshan Lal Kashyap  
D.C.P., VIIth Battalion  
Police Lines, Malviya Nagar  
New Delhi.
9. H.P.S.Virk  
D.C.P., Traffic (VIP)  
Teen urti, Traffice Lines  
New Delhi.
10. Keshav Chandra Dwivedi  
Addl. D.C.P., Prime Minister (Security)  
Vinay Marg  
New Delhi.

(By Shri Vikrant Yadav with Shri S.K.Sinha, Advocate)

Vs.



1. Union of India through  
Secretary  
Ministry of Home Affairs  
North Block  
New Delhi.
2. Lt. Governor, Delhi  
Raj Niwas, Delhi.
3. Govt. of N.C.T. of Delhi  
Through Chief Secretary  
5, Sham Nath Marg  
Delhi.
4. Govt. of N.C.T. of Delhi  
Through Principal Secretary (Home)  
5, Sham Nath Marg  
Delhi.
5. Department of Personnel and Training  
through its Secretary  
Ministry of Home Affairs  
North Block  
New Delhi. ... Respondents

(By Shri N.S.Mehta, Advocate)

ORDER (Oral)

By Reddy. J.

The only relief that has <sup>been</sup> prayed in this OA is that a direction to hold the DPC meeting to consider the applicants for regular promotion in the rank of Deputy Commissioner of Police in the pay scale of Rs.3700-5000 (Pre-Revised) in Junior Administrative Grade of the Delhi Andaman and Nicobar Islands Police Service (DANIPS/UTPS).

2. Today, when the matter <sup>was</sup> called <sup>up</sup> for hearing, the learned counsel for the respondents, Shri N.S.Mehta, submits that the DPC was held on 6/7-3-2000 and that it is also stated that the cases of the applicants <sup>had</sup> already been considered.

3. In the above circumstances, no further orders are needed to be passed in this OA. The OA is dismissed as having become infructuous. No costs.

Shanta Shastray

(SMT. SHANTA SHAstry)  
MEMBER(A)

V.Rajagopala Reddy  
(V.RAJAGOPALA REDDY)  
VICE CHAIRMAN(J)

1/RAV/